

THE OIL AND NATURAL GAS COMMISSION (FOURTH AMENDMENT) RULES, 1962

The Deputy Minister of Mines and Fuel (Shri Hajarnavis): On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy each of the following papers:—

- (i) The Oil and Natural Gas Commission (Fourth Amendment) Rules, 1962 published in Notification No. G.S.R. 1706 dated the 15th December, 1962, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.

[Placed in Library, see No. LT-694/63].

- (ii) (a) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (b) Review by the Government on the working of the above Corporation.

[Placed in Library, see No. LT-695/63].

- (iii) (a) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (b) Review by the Government on the working of the above Corporation.

[Placed in Library, see No. LT-696/63].

REPORT OF THE COMMISSION OF INQUIRY (INQUIRY ON THE ADMINISTRATION OF DALMIA-JAIN COMPANIES)

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): On behalf of Shri Kanungo, I beg to lay on the Table a copy of the Report of the Commission of Inquiry (Inquiry on the administration of Dalmia-Jain Companies).

[Placed in Library, see No. LT-697/63].

NOTIFICATIONS UNDER ARTICLE 320 OF THE CONSTITUTION ETC.

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): On behalf of Shri Datar, I beg to lay on the Table:—

- (i) a copy each of the following Notifications under the proviso to clause (3) of article 320 of the Constitution:—

- (a) The Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1962 published in Notification No. G.S.R. 1644 dated the 8th December, 1962.

- (b) The Union Public Service Commission (Exemption from Consultation) Third Amendment Regulations, 1962 published in Notification No. G.S.R. 1689 dated the 15th December, 1962.

[Placed in Library, see No. LT-698/63].